

## FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO. OA: 125 OF 1998

Applicant(s) All India Telecom employees union & Arms,  
-VS-

Respondent(s) Union of India &amp; ORs.

Advocate for Applicant(s) Mr. B.K. Sharma  
Mr. S. Sharma  
Mr. U.K. NairAdvocate for Respondent(s) Mr. S. Ali, Sr.,  
C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
Application is in form and within time C. F. of Rs. 50/- deposited vide IPO/BID No 7557/5 Dated 15.6.98  By Register	17.6.98	<p>This application has been submitted by the applicants who are Contractual Casual Labour. They have submitted representation before the competent authorities of the respondents requesting them to make the applicants into regular casual labour. This representation dated 3.2.1998 has not been disposed of by the respondents. In the facts and circumstances, I consider that this application needs not be admitted at present for consideration on merit but it is to be disposed of with directions to the respondents.</p> <p>Accordingly the application is disposed of with a direction to the respondents No.3 and 4 to dispose of the representation of the applicants with a speaking order within 30.9.1998.</p>

contd..

Notes of the Registry	Date	Order of the Tribunal
<p><u>26.6.98</u></p> <p>Copies of the order have been sent to the D/ree for issuing the same to the parties through Regd with A/o dt. issued vide No. 1974-1980 dt. 29.6.98 At 18.9.98</p>	<p>17.6.98</p> <p>pg</p>	<p>✓</p> <p>Liberty granted to the applicants to submit fresh O.A. thereafter, if they so desire.</p> <p>Application is disposed of. No order as to costs.</p> <p>60 Member</p>